#### **COURT-II**

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 276 OF 2018 & IA NO. 1079, 1078 OF 2018

## **Dated: 1st October, 2018**

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

### In the matter of:

M/s Alles Solar Private Limited ....Appellant(s)

Versus

Bangalore Electricity Supply Company Limited & Ors. ....Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Sanjay M Nuli

Mr. Suraj Kaushik Mr. Nanda Kumar K.B.

Counsel for the Respondent(s) : Mr. Shahbaz Hussain

Mr. Fahad Khan for R-1

Mr. Shiva P.

Mr. Joseph Aristotle S. for R-2

## ORDER IA No. 1078 of 2018

(Appl. for exemption from filing certified copy of the impugned order)

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No. 1 & 2.

The learned senior counsel, Mr. Anand Sanjay M. Nuli, appearing for the Appellant submitted that the exemption from filing certified copy of the Impugned Order in the Appeal may be granted.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after careful perusal of the application explaining the reasons for exemption from filing certified copy of the Impugned Order in the Appeal, we find that sufficient grounds are made out. The same is accepted and the IA is allowed.

### <u>IA No. 1079 of 2018 – (Appl. for stay)</u>

Learned counsel appearing for Respondent Nos.1 & 2 seek ten days' time to file reply in the instant application.

Submissions made by learned counsel appearing for the Respondent Nos.1 & 2, as stated above, are placed on record.

List the matter on <u>12.10.2018</u> to enable the learned counsel appearing for the Respondent Nos. 1 & 2 to do the needful.

(S.D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

Pr/js